

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-103/95

OA-712/95

OA-1270/95

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, MEMBER(A)

New Delhi this the 18th day of November, 1996.

OA-103/95

Shri Innocent Simon,
S/o Shri E.Simon,
R/o 263/B Awas Vikas,
Hapur, Distt.Ghaziabad. Applicant

(through Shri B.S. Maine, advocate)

versus

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
Ambala.
3. Divisional Superintending Engineer(C),
D.R.M. Office,
Ambala Cantt. Respondents

(through Shri R.L. Dhawan, advocate)

OA-712/95

Shri Partap Singh,
S/o Shri Sajjan Singh,
R/o WZ 337 Vill. Palam
New Delhi. Applicant

(through Shri B.S. Maine, advocate)

versus

Union of India through

1. The General manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi. Respondents
3. The Permanent Way Inspector,
Northern Railway Jind Jn. Respondents

(through Shri R.L. Dhawan, advocate)

OA-1270/95

Shri Om Prakash Soni,
S/o Shri Daya Ram Soni,
R/o H-16/512, Hardhyan Singh Road,
Bapa Nagar, Anand Parvat,
Karol Bagh,
New Delhi. Applicant

(through Shri H.P. Chakravorty, advocate)

versus

1. Union of India through
the Principal Secretary
to Government of India,
Ministry of Railway,
Chairman, Railway Board,
Rail Bhawan, New Delhi.
2. The General Manager,
Central Railway,
Bombay VT.
3. The Divisional Railway Manager,
Central Railway, Jhansi. Respondents

(through Shri H.K. Gangwani, advocate)

The applications having been heard on 18.11.1996 the
Tribunal on the same day delivered the following:

ORDER
Chettur Sankaran Nair(J), Chairman

Applicants seek directions to respondents
to enlist their names in the Live Casual Labour
register, basing their claims on A-12 circular
(OA-103/95). According to respondents, the benefit
conferred by A-12 circular is controlled by the
stipulations in Rule 179 (13) of the Indian Railway
Establishment Mansual Volume 1. We direct respondents
to examine on the facts, whether applicants will
qualify for the benefits and inform the position to
them. This will be done within four months from today.

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We make it clear that this direction by itself will not confer a cause of action on applicants.

With the aforesaid direction, we dispose of the applications. No costs.

(S.P. Biswas)
Member(A)

(Chettur Sankaran Nair(J))
Chairman

/vv/

*Prue (S.P.B)
M. Sankaran Nair (J)*
18/11/86

PRITAM SINGH
Court Officer
Central Administrative Tribunal
Principal Bench
Faujdar House, New Delhi